

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDER BY THE GOVERNOR

NOTIFICATION.

Dated Shillong, the 19th December, 2018.

No. LJ (A) 9/77/Pt./185 – On the recommendation of the Departmental Promotion Committee and under Regulation 4 (d) of the Meghalaya Public Service Commission (Limitation of Function) Regulation 1972, the Governor of Meghalaya is pleased to temporarily promote Shri A.K. Sangma, Additional Legal Remembrancer & Joint Secretary to the Government of Meghalaya, Law Department as Senior Additional Legal Remembrancer-Cum-Additional Secretary to the Government of Meghalaya, Law Department in the pay matrix level 21 plus other allowances as admissible under the rule w.e.f. from the date of taking charge and until further order vice existing vacant post.

No. LJ (A) 9/77/Pt./185-A, – On the recommendation of the Departmental Promotion Committee and under Regulation 4 (d) of the Meghalaya Public Service Commission (Limitation of Function) Regulation 1972, the Governor of Meghalaya is pleased to temporarily promote Smti L.L. Shangpliang, Joint Legal Remembrancer & Deputy Secretary, Law Department to the Government of Meghalaya, Law Department as Additional Legal Remembrancer, Draftsman & Joint Secretary to the Government of Meghalaya, Law Department in the pay matrix level 20 plus other allowances as admissible under the rule w.e.f. from the date of taking charge and until further order vice Shri A.K. Sangma, Addl. Legal Remembrancer & Joint Secretary, Law Department, Government of Meghalaya promoted.

No. LJ (A) 9/77/Pt./185-B, – On the recommendation of the Departmental Promotion Committee and under Regulation 4 (d) of the Meghalaya Public Service Commission (Limitation of Function) Regulation 1972, the Governor of Meghalaya is pleased to temporarily promote Shri D. Lyngdoh, Deputy Legal Remembrancer & Under Secretary, Law Department to the Government of Meghalaya, as Joint Legal Remembrancer & Deputy Secretary, Law Department in the pay matrix level 19 plus other allowances as admissible under the rule w.e.f. from the date of taking charge and until further order vice Smti L.L. Shangpliang, Deputy Legal Remembrancer, Under Secretary, Law Department, Government of Meghalaya promoted.

(Shri W. Khyllep),

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 9/77/Pt./ 185-C,

Dated Shillong, the 19th December, 2018.

Copy forwarded to: -

1. The Private Secretary to the Chief Minister, Meghalaya, Shillong.
2. The Private Secretary to the Chief Secretary to the Government of Meghalaya, Shillong.
3. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
4. The Additional Advocate Generals, Meghalaya, High Court of Meghalaya, Shillong.
5. The Registrar General, High Court of Meghalaya, Shillong.
6. The Accountant General (A & E), Meghalaya, Shillong for information and necessary action.
7. Officers concerned.
8. Finance (EC.II) Department with reference to their endorsement I/D No. FC.II/16/08 dt. 07.02.2008.
9. Personnel & AR (A) Department with reference to their I/D No. 189/14 dt. 25.09.2014.
10. Political Department.
11. All Administrative Departments.
12. Secretary, MPSC, Shillong.
13. Secretary, Meghalaya State Law Commission, Shillong.
14. Member Secretary, Meghalaya State Legal Services Authority, Shillong.
15. Treasury Officer, Shillong North/South Treasury, Shillong.
16. The Director of Printing & Stationery, Shillong for favour of publication of the above notification in the official Gazette of Meghalaya.
17. DIPR, Meghalaya, Shillong for favour of information.
18. DEO, Law Department.
19. Personal file of the officer concerned.
20. Guard file.

By order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department